

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

25. IA 1714/2022 IA 1412/2023 IA 2847/2024 in C.P. (IB)/4302(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

NAME OF THE PARTIES:- IA 1714/2022 Fanendra Munot Vs. Dhanalaxmi
Apartments CHSL
IA 1412/2023 Ashesh R Safi Vs. 1) Dhanalaxmi
Co-Op Hsg. Soc. Ltd.
IA 2847/2024 Fanendra H Munot
IN THE MATTER OF
Dena Bank
V/s
Max Flex & Imaging Systems Ltd.

**Section: 60(5) 19(2) Rule 11 of NCLT, 2016 U/s 7 of Insolvency and Bankruptcy
Code, 2016**

ORDER

IA 2847 of 2024:- Counsel, Kunal Chedda appeared for the Applicant/Liquidator. This Application is filed by the Liquidator for placing on record Progress report of the Liquidation process for the quarter ended on 31.03.2024 which is annexed with the present Application. The said report is taken on record, no order is called for. Accordingly, **IA 2847 of 2024 is allowed and disposed of.**

IA 1714 of 2022 and IA 1412 of 2023:- Counsel, Kunal Chedda appeared for the Liquidator and Counsel, Sneha Prabhu i/b Kinnari Mehta appeared for the Respondent no. 1 in IA 1412 of 2023. It has been stated that pleadings in these Applications are complete. List these Applications on **20.08.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)